Central Administrative Tribunal Madras Bench

CP 310/00013/2018 in OA 457/2018

Dated Friday the 15th day of June Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A)

B. Ramesh Chief Commercial Clerk I Dindigul R.S Southern Railway Madurai Division.

.. Applicant

By Advocate M/s. Ratio Legis

Vs.

R. Kannan Divisional Personnel Officer Madurai Division Southern Railway, Madurai.

.. Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard both sides. Affidavit filed by the respondents in reply to the notice is taken on record.

2. It is submitted on behalf of the respondents that the respondents wished to

withdraw the order dated 20.04.2018 and pass a reasoned and speaking order

afresh, answering all the points raised by the applicant in his representation dated

27.03.2018. An undertaking is also given that till the disposal of such

representation, the applicant will not be relieved in pursuance of the transfer order

and will be allowed to continue to discharge his duties at Dindigul. Learned

counsel for the contempt petitioner has no objection.

3. Keeping in view the aforesaid submission, CP is closed with liberty to the

respondents to withdraw the order dated 20.04.2018 and pass a fresh order and till

such time retain the applicant at the present station. Notice is discharged.

(R.Ramanujam) Member(A) 15.06.2018